

[Shri Nambiar.]

He has to pass block training. He undergoes all this agony and he does it. If that is not enough, what is the necessity for

Mr. Chairman: I suppose the hon. Member wants some more time.

Shri Nambiar: Yes.

Mr. Chairman: Now, we take up private Members' business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETEENTH REPORT

Mr. Chairman: The House must be aware that we have to take up further discussion of the following motion moved by Shri Altekar on the 24th December, 1954:

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1954."

This motion had already been placed before the House. It deals with the Nineteenth Report. There was an amendment also, moved on the 24th December, 1954, by Shrimati Renu Chakravartty, in the following terms:

"That the Electricity Supply (Amendment) Bill moved in the name of Shrimati Renu Chakravartty and that of Shri Sadhan Gupta be placed in category 'A'."

That was placed before the House, but the votes were not taken because one of the hon. Members objected that perhaps that might not be an intelligent vote, because the Members did not know what was being put to the House. Therefore, he wanted some time and the then Chairman gave time and said that Members might be informed what that motion was: and then the vote might be taken. I find that there is an identical Bill today also, and there is an identical amendment

also. Shrimati Renu Chakravartty is not present. But I will allow any other Member who has tabled an amendment today, to speak now, because I am afraid that if this is disposed of, one shall have no further opportunity, especially when the other Bill is identical and the amendment is also identical.

Shri Tushar Chatterjea (Serampore): I shall speak.

Mr. Chairman: I will allow the hon. Member to explain to the Members what he wants. Then I can put it to the vote of the House.

Shri Tushar Chatterjea: The Bill deals with a matter that is intimately related to the national economy of the country. The Bill is not a very ordinary Bill. It seeks to determine the profit of electric supply companies, in a new way, and it seeks to include the employees' demand of bonus in the matter of determination of the profit. So, the Bill wants to determine the profit of electric supply companies. It has a bearing not only on the employers' earnings; but also the entire national economy. So, it is a very vital matter that concerns the entire nation and it deserves to come under category 'A'. That is the simple point that I want to make.

Shri Altekar (North Satara): May I say a few words on behalf of the Committee?

Mr. Chairman: Perhaps the hon. Member has already had his say.

Shri Altekar: It was only on this categorisation that the vote of the House was to have been taken, and some hon. Members objected that it should not be. I would like to point out that this Bill—the Bill of Shri Sadhan Gupta—was discussed by the Committee on the 22nd November, 1954, but he was not present at that time. The Committee, however, went into that Bill and put

it in category 'B' according to the nature, importance and urgency of the various Bills that were there. The House accepted that on the 10th December, 1954, by debating the Fifteenth Report which was commended to the House. Thereafter, Shrimati Renu Chakravartty's Bill came for classification and it being on all fours with that, it was recommended by the Committee that it should be put in category 'B'. Therefore, this House has once decided the matter and the decision was taken after taking into consideration recommendation of the Committee regarding various Bills that were before the Committee. Of course, the House is quite free to reconsider it, but having decided once, it is for the House to decide whether it should reconsider it.

Shri S. S. More (Sholapur): Is my friend contending that there is something *res judicata* in this House—that once the matter is decided, it cannot be taken up?

Shri Altekar: I did not say that.

Mr. Chairman: If the matter has been *res judicata* then, it would not have been put on the Order Paper.

Shri S. S. More: He is arguing that way.

Mr. Chairman: It was conceded that this House has authority to revise its own decisions. This was brought to the notice of the House that once a decision has been given, the House may revise it. Now, we are to see whether the House is prepared to revise it or it sticks to the old decision. That is all. Then, I shall put Shrimati Renu Chakravartty's amendment to the vote of the House.

The question is,

"That the Electricity Supply (Amendment) Bill moved in the name of Shrimati Renu Chakravartty and that of Shri Sadhan Gupta be placed in category 'A'."

The motion was negatived.

Shri Nand Lal Sharma (Sikar): I seek your permission to put in a word regarding my Bill.

Mr. Chairman: That will be taken subsequently.

Shri Nand Lal Sharma: It has been put in the 'B' category in this very report.

Mr. Chairman: Unless there is a motion, how can I take it? Was the Bill of the hon. Member included in the Nineteenth Report?

Shri Nand Lal Sharma: Yes.

Mr. Chairman: But I find that it has already been adopted. This was for the revision of the decision. Now, it cannot be taken up, because there is no motion. I shall put the original motion of Shri Altekar to the vote of the House. The question is:

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1954."

The motion was adopted.

TWENTY-FIRST REPORT

Shri Altekar: I beg to move:

"That this House agrees with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1955."

The report is in connection with the allotment of time for the Bills that are mentioned in today's Agenda as also for the classification of two Bills that were before the Committee. That has been stated in the House, and I commend this report to the House.

Mr. Chairman: The question is:

"That this House agrees with the Twenty-first Report of the Committee on Private Members'